

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 202/93

Date of decision: 14.11.94

GANESH BAHADUR

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

None present on behalf of the applicant.

Mr. U.D. Sharma, : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

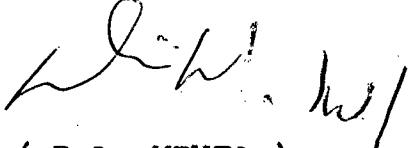
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the respondents.

2. Perused the order, Annexure A-1, dated 15.11.91.

Even in the proceedings, Annexures P-1 and P-2, filed by the respondents, no ground has been stated. In the facts and circumstances, the O.A. is accepted. The respondents are directed to re-consider the case of the applicant according to law and to pass an appropriate speaking order within a period of two months from the date of the receipt of the copy of the order.

3. The O.A. is disposed of accordingly, with no order as to costs.



( D.L. MEHTA )  
Vice-Chairman